

**SUMMARY OF PROCEEDINGS OF INDUSTRIAL COMMITTEE ON COAL MINING**

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of the Summary of Proceedings of the Fifth Session of the Industrial Committee on Coal Mining held in New Delhi in August, 1956.

[Placed in Library. See No. S-467/56].

**AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES**

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of each of the following Notifications making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (1) Notification No. S.R.O. 2188, dated the 29th September, 1956.
- (2) Notification No. S.R.O. 2503, dated the 3rd November, 1956.
- (3) Notification No. S.R.O. 2615, dated the 10th November, 1956.
- (4) Notification No. S.R.O. 2616, dated the 10 November, 1956.

[Placed in Library. See No. S-468/56].

**COPYRIGHT BILL**

**REPORT OF JOINT COMMITTEE**

**Shri S. C. Samanta (Tamluk):** On behalf of the Deputy Minister of Education, Dr. M. M. Das, I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to amend and consolidate the law relating to copyright.

**EVIDENCE ON COPYRIGHT BILL.**

**Shri S. C. Samanta:** On behalf of the Deputy Minister of Education, Dr. M. M. Das, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Copyright Bill, 1955.

**PETITION RE. SADHUS AND SANYASIS (REGISTRATION AND LICENSING) BILL**

**Secretary:** Sir, under Rule 179 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M.P. in the House on the 27th July, 1956.

*Statement*

Petition in respect of the Sadhus and Sanyasis Registration and Licensing Bill, 1956, which was introduced by Shri Radha Raman, M. P. in the House on the 27th July, 1956.

Petition No.	Number of Signatories	District or to whom	State
74	1	Ahmedabad	Bombay

**BUSINESS OF THE HOUSE**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission, I beg to announce a slight change in the order of Legislative Business for November 21, 22 and 23.

The seven items of Legislative Business shown in the list will be taken up in the following revised order:—

- (1) States Reorganisation (Amendment) Bill;
- (2) Terminal Tax on Railway Passengers Bill;
- (3) State Bank of Hyderabad Bill;
- (4) Abducted Persons (Recovery and Restoration) Continuance Bill;
- (5) Young Persons (Harmful Publications) Bill;
- (6) Territorial Army (Amendment) Bill; and
- (7) Faridabad Development Corporation Bill.

I regret this revision of the order already announced and I hope it would not cause any inconvenience.